

after conducting enquiries as per procedure laid down in the relevant rules. 5 Income-tax Officers <sup>have</sup> been prematurely retired under F.R. 56(F).

(b) Yes, Sir.

**Action taken against officers of Income Tax Department**

379. SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of FINANCE be pleased to state:

(a) Whether it is a fact that a number of Income Tax Commissioners have been compulsorily retired, dismissed, removed from service, suspended during 1st January, 1985 to 31st October, 1985 in various parts of the country;

(b) if so what are the details thereof; and

(c) what are the reasons for taking action against each of them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) The Commissioner of Income-tax has been compulsorily retired, dismissed or removed from service as envisaged under the Central Civil Service (Classification, Control & Appeal) Rules, 1965. However, 4 Commissioners of Income-tax have been prematurely retired under F.R. 56(T) in October, 1985.

No Commissioner of Income-tax has been suspended during the period 1st January, 1985 to 31st October, 1985.

(c) So far as the action regarding premature retirement is concerned, it has been taken as part of the review prescribed under Fundamental Rule 56(J) under which the Government has the absolute right to retire a Government servant on attaining the age of 50]55 years or completion of 30 years of service in the public interest.

**Seizure of smuggled goods,**

380. SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that smuggled goods worth crores of rupees were seized from various parts of the country including coastal areas during 1st January 1985 to 31st October, 1985;

(b) if so, what are the details thereof;

(c) what action has been taken in each case against those involved and found guilty; and

(d) what action has been taken to prevent such illegal activities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir.

(b) Details of main contraband goods seized by the Customs authorities during the period from January to October, 1985 are given below:—

(Value : Rs. in lakhs)

Gold	Watches	Synthetic fabrics	Silver	Diamonds and precious stones	Currency	Others	Total
4207	636	1723	4	75	690	6928	14263 + 225.7 Kgs. heroin

Figures are provisional.